

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. Nos. 367 & 368 of 2013

in

DFR No. 2169 of 2013

Dated 9th January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Maharashtra Industrial Development CorporationAppellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Anr.**

.....Respondent(s)

Counsel for the Appellant(s) : Ms. Deepa Chawan
Ms. Ramni Taneja
Mr. Umang Jain
Counsel for the Respondent(s): Mr. Ravi Prakash
Mr. Suyash for R.2

ORDER

I.A. No. 368 of 2013
(Appl. for condonation of delay)

This is an Application to condone the delay of 370 days in filing the Appeal as against the main Order dated 16.08.2012.

We have heard the learned counsel for the Applicant/Appellant. Various details have been given both in the first Application as well as in the second Application through the affidavits. But we are not able to accept such explanation as satisfactory. Since there is no sufficient cause made out to

condone the delay, we deem it fit to dismiss the Application to condone the delay. Accordingly, I.A. No. 368 of 2013 is dismissed. Consequently, the Appeal is also rejected.

However, we feel that it would be better to give liberty to the Applicant/Appellant to raise all these points before the State Commission in respect of the tariff Order to be passed for the next year. Accordingly, Ordered.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/ak